

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4120
TO BE ANSWERED ON DECEMBER 19, 2024
LAND POOLING POLICY AND DELHI MASTER PLAN, 2041**

**NO. 4120. SHRI YOGENDER CHANDOLIA:
 SHRI RAMVIR SINGH BIDHURI:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is planning to implement the Master Plan, 2041 and land pooling policy in NCT of Delhi and if so, the details thereof;**
- (b) the timeline for notification along with implementation of the Master Plan, 2041 and land pooling policy in Delhi;**
- (c) the steps taken/being taken by the Government to ensure effective implementation of the Master Plan 2041 and land pooling policy in NCT of Delhi;**
- (d) whether the Government has conducted any studies or assessments to identify the potential benefits and challenges of implementing the Master Plan 2041 and land pooling policy in Delhi and if so, the details thereof; and**
- (e) the measures taken/being taken by the Government to address the concerns and grievances of stakeholders, such as citizens, developers and other interested parties, regarding the implementation of the Master Plan, 2041 and land pooling policy in NCT of Delhi?**

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) & (b) The draft Master Plan for Delhi (MPD)-2041 documents along with annexures has been forwarded to the Ministry by the Delhi Development Authority (DDA) on 13.04.2023 for approval and issuance of final notification by the Ministry in accordance with the provisions of the Delhi Development Act,1957. The draft MPD -2041 is a policy framework document to guide future planned development of Delhi, built upon the lessons learnt from the implementation of the previous plans. There are a range of complex issues contained in the document which requires a detailed analysis and stakeholder consultation which are currently ongoing. Finalization of Draft MPD-2041 document is a time-consuming process. Since, the matter is of utmost importance, highest priority is being accorded for its finalization.**

As far the Land pooling policy in NCT of Delhi is concerned, the Government had notified land policy 2021 vide S.O. 2687 dated 05.09.2013, further modified policy was notified vide S.O. 5220(E) on 11.10.2018 and the regulations for operationalization of the Land policy were notified by DDA vide S.O. 5384 on 24.10.2018 under section 57 of DD Act, 1957.

The successful implementation of this policy is based on voluntary participation of land owners along with the removal of the bottlenecks like formation of consortium, contiguity etc. In order to promote consortium formation, the Ministry has accorded approval for issuing provisional notices for formation of consortium to sectors which have achieved 70% pooling but may not have achieved contiguity of land.

- (c) The implementation of MPD-2041 shall be undertaken once the draft MPD-2041 is finalized and notified. For effective implementation of land pooling policy and in order to create awareness among the land owners, 26 field camps were organised by DDA across the 105 land pooling villages till date. For the issues like difficulty in formation of a consortium, contiguity, multiple stamp duty etc. the Ministry has had discussions with stakeholders including DDA.**
- (d) No separate study or assessment has been undertaken to identify the potential benefits and challenges of implementing the MPD- 2041 and land pooling policy in Delhi.**
- (e) The implementation of MPD-2041 shall be undertaken after its final notification through various service providing agencies/ local bodies. During the preparation of the draft Master Plan for Delhi (MPD)-2041, consultations were held with all the urban local bodies, various central and state government departments, and in addition public consultations were held with general public, professional bodies, RWAS /Federations, NGOs, public representatives etc. Also, the initial draft of MPD-2041 was placed in public domain for inviting objections/ suggestions from public for 75 days. In response of public notices, approximately 34000 objections/suggestions were received and were placed before the Board of Enquiry & Hearing (BOEH) for its consideration.**

In regard to land pooling policy, the bottlenecks like formation of consortium, contiguity are being taken care of.
